

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

Original Application No. 1204/2024

**IN THE MATTER OF:** -

News Item titled "Punjab Forest Dept. raises alarm over construction on Chandigarh periphery" appearing in the Tribune dated 07.09.2024.

**NDOH: 28.01.2025**

**I N D E X**

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THROUGH

  
**(SHUBHAM BHALLA)**  
**Advocate**

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PLACE: NEW DELHI  
DATE: 23.01.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

Original Application No. 1204/2024

**IN THE MATTER OF: -**

News Item titled "Punjab Forest Dept. raises alarm over construction on Chandigarh periphery" appearing in the Tribune dated 07.09.2024.

**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT**

**NO.3/DISTRICT MAGISTRATE (CHANDIGARH).**

I, Nishant Kumar Yadav, IAS, District Magistrate, Deputy Commissioner Office, Sector 17, Union Territory, Chandigarh - 160017 being well conversant with the fact of the case in my official capacity and being competent to swear this affidavit on behalf of Respondent No. 3, do hereby solemnly affirm and state as under: -

1. That I am the Respondent No. 3/District Magistrate, Chandigarh in the above-captioned matter and am fully conversant with the facts and circumstances of the case and am duly competent to file the present Short Affidavit.
2. That the answering respondent is in receipt of the notice issued by this Hon'ble Tribunal issued vide order dated 01.10.2024. The answering respondent is filing the present short affidavit on the basis of the limited information they have been able to ascertain from the order of this Hon'ble Tribunal.

  
District Magistrate  
U.T., Chandigarh

3. That the original application has been registered *Suo Motu* on the basis of the news item titled "Punjab Forest Dept. raises alarm over construction on Chandigarh periphery" appearing in the Tribune dated 07.09.2024 which relates to construction activities on the periphery of Chandigarh in Haryana & Punjab.
4. The answering respondent would like to apprise this Hon'ble Court that the news articles refer to the villages which are situated in Punjab and Haryana, which are beyond the jurisdiction of the answering respondent.
5. That at the time of inception of Chandigarh, in order to control and regulate the periphery of Chandigarh the *Punjab New Capital (Periphery) Control Act, 1952* was enacted. The States of Punjab and Haryana are duty bound to comply with the provisions of this act.
6. That the contents of the foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

  
**DEPONENT**  
 District Magistrate  
 U.T., Chandigarh

**VERIFICATION: -**

I, Nishant Kumar Yadav, IAS, District Magistrate, Deputy Commissioner Office, Sector 17, Union Territory, Chandigarh - 160017, the deponent above-named do hereby verify and declare that the facts stated in the above affidavit from para no. 1 to 06 are true to my knowledge and belief.

Verified at Chandigarh on this 23<sup>rd</sup> day of January 2025.

  
**DEPONENT**  
 District Magistrate  
 U.T., Chandigarh